

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 233 of 2008

(Arising out of Order-in-Original No.23 & 24/Commissioner/Goa/CX/2007 dated 20.12.2007 passed by Commissioner of Customs & Central Excise, Goa)

D. Link (India) Limited

.....Appellant

B,L-5, Verna Electronic City,
Verna,Plateau,
Goa – 403 722.

VERSUS

**Commissioner of Central Excise,
Goa.**

.....Respondent

ICE House, EDC Complex,
Plot No.6, Patto Plaza,
Panaji Goa - 403 001.

WITH

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Panaji Goa - 403 001.

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri Nitin Ranjan, Authorized Representative for the Respondents

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85766-85767/2021

Date of Hearing : 09.03.2021

Date of Decision : 09.02.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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